

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

EXCISE Appeal No. 2192 of 2010

(Arising out of OIO-47-COMMR/2010 passed by Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD]

M/s. Sendvik Asia Private Limited

Vill Rajpur Tal Dai Mehsan Mumbai Pune Raod Dapodi
Pune, Maharashtra

.....Appellant

VERSUS

C.C.E. & S.T.-Ahmedabad-iii

Custom House... 2nd Floor,
Opp. Old Gujarat High Court, Navrangpura,
Ahmedabad, Gujarat-380009

.....Respondent

APPEARANCE:

Shri. Ishan Bhatt, Advocate for the Appellant

Shri. Sharad Airan, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

Final Order No. A/ 10282 /2020

DATE OF HEARING: 27.01.2020

DATE OF DECISION: 27.01.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**